

In the National Company Law Tribunal, Jaipur

Cp. No.132/14 (1)/ND/2018

SECTION OF THE COMPANIES ACT, 2013: 14 (1)

In the matter of:

M/s Hitodi Infrastructure Ltd Applicant/Petitioners

Order delivered on 03.8.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Ms. Soniya Gupta, PCS

For Respondent(s) : None Appeared

ORDER

Learned AR for the petitioner is present and represent that in compliance of the order dated 16.04.2018 notice to the ROC as well as to the creditors returnable on 24.05.2018 has been duly given and that no objection has been received from the creditors. However, in relation to the paper publication it is represented by learned AR for the petitioner that even though in relation to English publication it has been effected in one Edition of Times of India, Jaipur Edition has been duly published. However, in relation to further direction for Hindi newspaper namely in Dainik Jagran since it is not circulating within the State of Rajasthan the paper publication has been effected in Dainik Nav Jyoti which is circulating within the State of Rajasthan where the registered office of the petitioner company is located. Based on the representation made before Hon'ble NCLT, New Delhi Bench when the matter was pending before

transfer, the same allowed. However, the affidavit of compliance does not reflected this fact. Let the same to be reflected for which ten days time is granted.

Post the matter on 30.08.2018.



(R. Varadharajan)
Member (Judicial)